

SUPREME COURT OF INDIA  
CASH & ACCOUNTS-II

To: All Nationalized Banks

Dated: 27.01.2020

Sir,

I am to inform you that the following amounts are available with Supreme Court of India for being kept in Fixed Deposits for the periods indicated against the amounts to be invested.

Sl. No.	Amount (Rs.)	Present maturity of the FDR	period of deposit	Rate valid upto
1	Rs. 10,00,00,000/- (Rupees Ten Crore plus interest accrued thereon)	05.02.2020	91 Days	05.02.2020
2	Rs. 5,24,40,275/- (Rupees Five Crore Twenty Four Lakh Forty Thousand Two Hundred Seventy Five plus interest accrued thereon)	05.02.2020	One Year	05.02.2020

You are requested to offer, in sealed cover, the highest rate of interest for the above deposit in the following format, failing which the quotation will summarily be rejected :-

Amount	Period of investment	Rate	Rate valid upto	Net Worth of the bank.
	91 Days		05.02.2020	
	One Year		05.02.2020	

The offer should be handed over personally to the undersigned under acknowledgment upto **5.00 p.m. ON 03.02.2020**. **No offer will be entertained after the stipulated date and time. The rates offered in response to this letter must be valid till 05.02.2020. The amount and date of opening of the bid should be mentioned on the sealed cover in which the offer is sent 'failing which the sealed cover shall not be entertained'.** The sealed cover shall be opened in the Chamber of Registrar (Admn.) **at 5.30 p.m.** on the same day. Your authorized representative is requested to remain present in the chamber of Registrar (Admn.) at that time.

Opening of the tender shall be followed by open bidding for quoting rate higher than the highest rate offered in writing by any bank in response to this letter. **The highest rate offered by any bank in response to this letter will be taken as floor/ reserve rate and bidding will be permissible only at a higher rate.** The bids will have to be given on the spot and the highest bid will be accepted by Registrar (Admn.). In case, the interest rate offered by more than one banks is same, the deposits will be given to the bank having highest net worth.

You are, therefore, requested to authorize an officer for attending the office of Registrar (Admn.) to offer a rate higher than the rate quoted in the tender.

**The representative of the banks, if so present in the bid will be given 30 minutes time after opening of the quotation to enhance their rate, if so desired, and the bid shall be finalized at 6.00 p.m. on the date of bid.**

**It is for your further information that in view of Circular No. 23/2015 dated 28.12.2015 of Central Board of Direct Taxes (CBDT) it has been decided that NO TDS is to be deducted on the FDRs made in the name of Registrar General or any other authority, pursuant to Court's directions. Hence, you are requested to make sure in your response letter that NO TDS shall be deducted on such FDR during the pendency of the matter.**

Thanking you.

Yours faithfully,

hc  
27.1.2020

(KAILASH CHANDER)  
A.R.-cum-D.D.O.  
Supreme Court of India

18+18

my SPS

my speed post -  
27/01/20

SATISH CHANDRA  
Sr. Court 1785A

o/c